

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No.56/MP/2026

Subject : Petition under Section 79(1)(b) and Section 79(1)(f) of the Electricity Act, 2003 read with Article 12 of the PPA dated 03.07.2020 executed for development and supply of power from 300 MW Solar Power Plant set up at Khandwa, Madhya Pradesh, seeking restitutionary reliefs qua compensation for the additional expenditure incurred on account of various Change in Law events, along with carrying cost.

Petitioner : Masaya Solar Energy Private Limited (MSEPL)

Respondents : Solar Energy Corporation of India Limited (SECI) and Ors.

Date of Hearing : **13.5.2026**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Parties Present : Ms. Asmita Narula, Advocate, MSEPL
Ms. Tannishtha Chatterjee, Advocate, MSEPL
Ms. Shikha Ohri, Advocate, SECI
Shri Kartik Sharma, Advocate, SECI

Record of Proceedings

At the outset, the learned counsel for the Petitioner sought four weeks' time to file a rejoinder to the reply filed by Respondent No.1/SECI.

2. The learned counsel for Respondent No.1/SECI also pointed out that none of the concerned Distribution Licensees/Buying Utilities has filed any reply so far.

3. Considering the above, the Commission deemed it appropriate to permit another opportunity to the concerned Distribution licensees/Buying Utilities, i.e. Respondents 2-4, to file their replies, if any, within three weeks with a copy to the Petitioner, who may file its rejoinder(s), if any, within two weeks thereafter.

4. The Petition will be listed for hearing on **28.7.2026**.

By order of the Commission
Sd/-
(T.D. Pant)
Joint Chief (Law)

